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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1341/93 +

O.A.No. 1383/93

Date of Order: 22.1.97

BETWEEN :

Miss K.R.R.Sari Devi

.. Applicant.

AND

The Chief Commissioner of Income Tax,  
Andhra Pradesh, Ayakar Bhavan,  
L.B.Stadium Road, Basheer Bagh,  
Hyderabad-4.

.. Respondents.

O.A.1383/93

Miss K.R.R.Sari Devi

.. Applicant

AND

The Chief Commissioner of Income Tax,  
Andhra Pradesh, Ayakar Bhavan,  
L.B.Stadium Road, Basheer Bagh,  
Hyderabad-4.

.. Respondent.

Counsel for the Applicant

.. Mr.J.C.Francis

Counsel for the Respondent

.. Mr.N.V.Raghava Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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The common judgement in these two OAs were called today on the basis of the letter dt. 20.1.97 submitted by the learned standing counsel Mr.N.V.Raghava Reddy. It is stated in that letter that the applicant was dismissed from service from fore-noon of 7.4.94 and not from fore-noon of 7.4.93. Hence the learned counsel submitted that the date recorded as 7.4.93 in the 3rd para of the judgement in both the OAs dt. 26.11.96 needs correction. This is a typographical





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error and hence this have to be corrected.

2. In view of the above the date of dismissal from service noted as 7.4.93 in the 3rd para of the judgement referred to above is corrected as 7.4.94.

3. The registry should make necessary correction and inform the concerned. The letter is disposed of as above.

  
( B.S. JAI-PARAMESHWAR )

Member (Judl.)

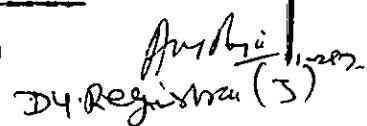
22.1.97

  
( R.RANGARAJAN )

Member (Admn.)

Dated: 22nd January, 1997

(Dictated in Open Court)

  
D.Y. Registrar (J)

sd

01/01/97

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 22/1/97

Order/Judgement  
R.P/C.P/M.A NO.

O.A NO. 1341/93 + 1383/93

ADMITTED AND INTERIM DIRECTIONS ISSUED

~~DISPOSED~~ DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

